

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4036
ANSWERED ON:17.12.2014
ILLEGAL STRUCTURES
Kumar Shri Santosh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has taken effective steps to demolish / raze illegal housing structures in Delhi;
- (b) if so, the details of such illegal dwellings identified, area-wise;
- (c) whether the Government has taken any action against the persons involved in construction of illegal dwellings/units;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the reaction of the Government thereto?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a) and (b): Yes, Madam. As per the information received from North Delhi Municipal Corporation (NDMC), South Delhi Municipal Corporation (SDMC) and East Delhi Municipal Corporation (EDMC) the details of action taken from 1st January, 2014 to 31st October, 2014 are as below:

Name of the Department /Organization	Un-authorized construction booked (u/s 343, 344(1))	Action taken against the booked unauthorized construction
		Demolition Sealing Prosecution
NDMC	1611	635 210 167
SDMC	4211	635 670 466
EDMC	1298	627 158 118
Total	7120	1897 1038 751

Delhi Development Authority (DDA) has informed that the officers of DDA exercise powers under section 30(i) and 31A of Delhi Development Act, 1957 and issue demolition and sealing orders wherever unauthorized /illegal structures are noticed.

(c), (d) and (e): North DMC, South DMC and East DMC have informed that if any violation is found by the Zonal Building Department, prosecution action under Section 466-A of Delhi Municipal Corporation Act, 1957 is initiated against the owner /builder involved in the illegal structures.